

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-303(PB)/2019

IN THE MATTER OF:

Satish Kumar Chhabra & Ors. Applicant/petitioner
Vs.
EMMAR MGF Land Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

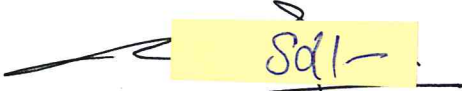
For the Applicant/petitioner: Mr. Akshay Srivastava, Mr. Varun Tandon, Advs.
For the respondent Mr. Divyam Agarwal, Mr. Arjun Jain, Advs.

ORDER

In Writ Petition (Civil) No. 357 of 2019 filed by the Corporate Debtor proceedings before this Tribunal have been stayed. A copy of the order has been placed on record.

List for further consideration on 14.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)